## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI



NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : CP/619/(IB)/2017

NAME OF THE PETITIONER(S) : KAMACHI INDUSTRIES LTD

NAME OF THE RESPONDENT(S) : GOBI TEXTILES LTD

UNDER SECTION : 9 RULE 6

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

1. Preethi. S. drasu Counsel for Petitioner for Rajagopal & Raghunathan Advocates

2. S. KAMARAJ

Coursel der Respondent

REPRESENTATION BY WHOM

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cp/619/13/2017

## (6)

## **ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted a joint memo of compromise. The same is taken on record. As per the joint memo filed, the schedule for payment of the outstanding debt is outlined under para '1' of the memo. The joint memo shall form part of the record. In the light of the same, the petition stands **disposed of.** 

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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